

(c) the steps envisaged to meet the situation?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B. P. MAURYA): (a) Government are not aware of any such crisis in the safety match industry.

(b) and (c). Do not arise.

Field Exhibition Officers excluded from Joining Central Information Service

8160. SHRI PANNA LAL BARU-PAL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether both Field Publicity Officers and Field Exhibition Officers are entrusted with the job of propagating Government policies and programmes;

(b) whether while the posts of Field Publicity Officers are included in the Central Information Service, the posts of Field Exhibition Officers are excluded from joining the Central Information Service;

(c) whether any representation has been received from the Field Exhibition Officers in this regard; and

(d) if so, the action taken or proposed to be taken in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA): (a) Yes, Sir.

(b) Field Publicity Officers are included in Grade IV of the Central Information Service at present while Field Exhibition Officers are at present excluded from the C.I.S.

(c) Yes, Sir.

(d) The Pay Commission had recommended a scale for Field Exhibition Officers lower than that for the Field Publicity Officers. The question

of bringing the scale of the Field Exhibition Officers on par with that of the Field Publicity Officers has been taken up in consultation with Ministry of Finance. Until this is decided the question of absorbing the Field Exhibition Officers in the C.I.S. on par with Field Publicity Officers has been deferred.

Issue of Directive Regarding 'Mishra-Vivaha'

8161. SHRI C. H. MOHAMMED KOYA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government propose to issue a directive to all State Governments and Union territories to implement the suggestion regarding 'Mishra-Vivaha', contained in the Report of the Commissioner for Scheduled Castes and Scheduled Tribes; and

(b) if so, the broad outlines thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) and (b). The Report of the Commissioner for Scheduled Castes and Scheduled Tribes containing the suggestion regarding 'Mishra-Vivaha' had already been forwarded to all State Governments and Union Territory Administrations for their consideration and such action as may be feasible. No further directives would serve any useful purpose in such matters.

Forward Trading in Oil Seeds

8162. SHRI G. Y. KRISHNAN: Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state:

(a) whether the Union Government have issued notifications prohibiting under Section 17 of the Forward Contracts (Regulation) Act, 1952 forward trading, including non-transferable specific delivery contracts in 24 minor oil seeds and oils throughout the country; and